

(2024) 04 MP CK 0029

In the Madhya Pradesh High Court

Case No : Criminal Appeal No. 4178 Of 2024

Umesh Singh Bhadoriya

APPELLANT

Vs

State Of Madhya Pradesh

RESPONDENT

Date of Decision : 03-04-2024

Acts Referred:

Indian Penal Code, 1860 — Section 34, 120B, 420

Citation : (2024) 04 MP CK 0029

Hon'ble Judges : Vishal Dhagat, J

Bench : Single Bench

Advocate : S.K. Awasthi, Y.D. Yadav

Judgement

Vishal Dhagat, J

1. Registry is directed to call for record from trial Court.
2. Heard on I.A. No.8049/2024, an application for suspension of sentence and grant of bail to the appellant.
- 3 . Appellant has been convicted for the offence under Section 420/34 and 120-B of IPC and sentenced to undergo R.I. for 3 years and R.I. for 3 years alongwith fine amount with default stipulation.
4. Learned counsel appearing for the appellant submitted that sentence has been suspended by the trial court till 24.04.2024. It is submitted that appellant has been convicted for fixed short term sentence. Appeal is likely to take some time for hearing. Considering the short and fixed term of sentence, appellant's sentence be suspended and he may be released on bail.
5. Learned Government Advocate appearing for the State has opposed the application for suspension of sentence.
6. Heard the learned counsel for the parties.
7. Considering the short and fixed term of sentence and the fact that appellant is

already on bail, I.A. is allowed. It is directed that remaining part of the substantive jail sentence imposed upon the appellant shall remain suspended during the pendency of this appeal and appellant shall be released on bail, on his depositing the entire amount of fine, if not already deposited, and on furnishing personal bond in the sum of Rs.50,000/- (Rupees Fifty Thousand only) with one solvent surety in the like amount to the satisfaction of the trial Court for his appearance before the Registry of this Court on 02.07.2024 and all other subsequent dates, as may be fixed by the Registry in this regard.

8. List the matter for admission after receipt of record.

9. C.C. as per rules.